

RESUME OF WORK DONE BY LOK SABHA

**EIGHTH LOK SABHA
6 th SESSION, 1986**

LOK SABHA SECRETARIAT-NEW DELHI

September 1986/Bhadra 1908 (Saka)

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RESUME OF WORK DONE BY LOK SABHA

(EIGHTH LOK SABHA—SIXTH SESSION)

(17th July to 22nd August, 1986)

,

**LOK SABHA SECRETARIAT
NEW DELHI**

October, 1986/Asvina, 1908 (Saka)

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PREFACE

This Publication contains a brief resume of work done by Eighth Lok Sabha during its Sixth Session *i.e.* from 17th July to 22nd August, 1986.

NEW DELHI ;
October, 1986

SUBHASH C. KASHYAP.
Secretary-General.

Asvina, 1908 (Saka)

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**RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING
THE SIXTH SESSION JULY—AUGUST, 1986**

1. DURATION OF SESSION

Date of commencement	...	17th July, 1986
Date of Adjournment <i>sine-die</i>	...	22nd August, 1986
Date of prorogation	...	30th August, 1986
Number of days of sittings	...	24
Number of hours of sittings	...	157 hours and 38 minutes

2. BILLS

(1) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of Discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
*1.	The Commissions of Inquiry (Amendment) Bill, 1986	18-7-86	—		H M			
				28-7-86	0 49			
				29-7-87	5 54	25	1	Passed, as amended
				30-7-86 (Consideration and passing)				
@2.	The Industrial Finance Corporation (Amendment) Bill, 1985.	20-12-85 (Earlier Session)	—	18-7-86	3 02	26	3	Passed, as amended
				21-7-86	(excluding one hour			
				22-7-86	24 minutes			
				(Further consideration taken during and passing)	5th session)			

3. The Indian Electricity (Amendment) Bill, 1986, as passed by Rajya Sabha.	—	23-7-86	31-7-86 1-8-86 4-8-86 (Consideration and passing)	3	17	5	—	Passed
4. The Lokpal Bill, 1985	26-8-85 (Earlier session)	—	23-7-86 (Motion for further extension of time for presentation of the Report of the Joint Committee)	—	—	—	—	A motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the last week of the winter session, 1986, adopted.
5. The Merchant Shipping (Amendment) Bill, 1986, as passed by Rajya Sabha.	—	24-7-86	7-8-86 (Consideration and passing)	0	58	—	—	Passed
6. The Research and Development Cess Bill, 1986.	6-5-86 (Earlier session)	—	24-7-86 25-7-87 28-7-86 (Consideration and passing)	4	08	28	1	Passed, as amended.
7. The Mines and Minerals (Regulation and Development) Amendment Bill, 1986, as passed by Rajya Sabha.	—	28-7-86	7-8-86 13-8-86 (Consideration and passing)	4	27	33	—	Passed

- * The motion for consideration was discussed together with the Statutory Resolution seeking disapproval of the Commissions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986).
- @ The motion for consideration of the Bill was moved on 2-5-1986.

1	2	3	4	5	6	7	8	9
					H	M		
8.	The Repealing and Amending Bill, 1986, as passed by Rajya Sabha.	—	29-7-86	—	—	—	—	Pending
9.	The Apprentices (Amendment) Bill, 1986.	5-5-86 (Earlier session)	—	30-7-86 31-7-86 (Consideration and passing)	4	28	17	1 Passed, as amended.
10.	The Essential Commodities (Amendment) Bill 1986, as passed by Rajya Sabha.	—	31-7-86	20-8-86 22-8-86 (Consideration and passing)	0	23	4	— Passed
@11.	The Constitution (Fifty-third Amendment) Bill, 1986.	4-8-86	—	5-8-86 (Consideration and passing)	4	16	5	— Passed
@12.	The State of Mizoram Bill, 1986.	4-8-86	—	5-8-86 (Consideration and passing)			13	— Passed
13.	The Appropriation (No. 4) Bill, 1986.	7-8-86	—	7-8-86 (Consideration and passing)	0	16	—	— Passed

*14.	The Constitution (Fifty-fourth Amendment) Bill, 1986.	8-8-86	—	12-8-86 (Consideration and passing)	12	1	Passed, as amended
*15.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.	8-8-86	—	12-8-86 (Consideration and passing)	4 25	9 —	Passed
16.	The Tamil Nadu Legislative Council (Abolition) Bill, 1986.	8-8-86	—	12-8-86 (Consideration and passing)	0 30	— —	Passed
17.	The National Security Guard Bill, 1986.	8-8-86	—	14-8-86 20-8-86 (Consideration and passing)	5 54 48	— —	Passed
18.	The Estate Duty (Amendment) Bill, 1986.	12-8-86	—	—	— —	— —	Pending
19.	The Central Duties of Excise (Retrospective Exemption) Bill, 1986.	12-8-86	—	20-8-86 (Consideration and passing)	1 44 3	3	Passed, as amended
20.	The Election Laws (Reservation of Seats for the Scheduled Tribes in certain North-Eastern States and Union Territories) Amendment Bill, 1986.	14-8-86	—	—	0 05	— —	Reading

@ Discussed together.

* Discussed together.

1	2	3	4	5	6	7	8	9
21.	The Delhi Fire Prevention and Fire Safety Bill, 1986.	20-8-86	—	—	—	29	—	Pending
22.	The Taxation Laws (Amendment) and Miscellaneous Provisions) Bill, 1986.	20-8-86	—	21-8-86 (Consideration and passing)	2	57	8	Passed
23.	The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986. <i>as passed by Rajya Sabha.</i>	—	21-8-86	22-8-86 (Consideration and passing)	2	19	22	Passed
24.	The Dowry Prohibition (Amendment) Bill, 1986, <i>as passed by Rajya Sabha.</i>	—	22-8-86	22-8-86 (Consideration and passing)	2	34	6	Passed
25.	The Juvenile Justice Bill, 1986.	22-8-86	—	—	—	—	—	Pending

SUMMARY

1. Bills pending at the end of the last session	...	5
2. Bills introduced	...	14
3. Bills opposed at introduction stage	...	2
4. Bills passed by Rajya Sabha and laid on the Table	...	7
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...	Nil
7. Bills passed	...	19
8. Bills negatived	...	Nil
9. Bills withdrawn	...	Nil
10. Bills part discussed	...	Nil
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee	...	Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	Nil
17. Bills pending at the end of the session vide para No. 1265 of Lok Sabha Bulletin-Part II, dated 3 September, 1986	...	7

(II) Private Members' Bills

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 174A</i>) by Prof. Madhu Dandavate.	18-7-1986	—	—	—	—	—	Pending ∞
2.	The Junior Artistes' (Regulation of Employment) Bill, 1986 by Prof. Madhu Dandavate.	18-7-1986	—	—	—	—	—	Pending
3.	The Banking Laws (Amendment) Bill, 1986 by Prof. Madhu Dandavate.	18-7-1986	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 30A, etc.</i>) by Shri Priya Ranjan Das Munsi.	18-7-1986	—	—	—	—	—	Pending

5. The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 31</i>) by Shri Priya Ranjan Das Munsi.	18-7-1986	—	—	—	—	—	Pending
6. The Industrial Disputes (Amendment) Bill, 1986 (<i>Amendment of section 10, etc.</i>) by Shri Sharad Dighe.	18-7-1986	—	—	—	—	—	Pending
7. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1986 (<i>Amendment of the Schedule</i>) by Shri Sharad Dighe.	18-7-1986	—	—	—	—	—	Pending
8. The Motor Vehicles (Amendment) Bill, 1986 (<i>Amendment of section 2, etc.</i>) by Shri Bhattam Sri Rama Murty.	18-7-1986	—	—	—	—	—	Pending
9. The Central Sales Tax (Repeal) Bill, 1986 by Shri Balasabeb Vikhe Patil.	18-7-1986	—	—	—	—	—	Pending
10. The Rice-Milling Industry (Regulation) Amendment Bill, 1986 (<i>Amendment of section 3, etc.</i>) by Shri K. S. Rao.	18-7-1986	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
11.	The Eradication of Unemployment Bill, 1986 by Shri Hannan Mollah.	18-7-1986	—	—	0-05 minutes taken on introduction of Bills at S. Nos. 1 to 11	—	—	Pending
12.	The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (<i>Amendment of section 2, etc.</i>) by Shri Ajit Kumar Saha.	26-4-1985 (Earlier Session)	—	4-4-1986 17-4-1986 2-5-1986 (Earlier Session) 18-7-1986 (Further consideration)	1-08 (excluding 5 hours and 25 minutes taken during Fifth Session)	Nil	Nil	Bill withdrawn by leave of the House.
13.	The Agro-based Industries Reserved for the Producers and Workers Co-operatives Bill, 1986 by Shri Balasahab Vikhe Patil.	17-4-1986 (Earlier Session)	—	18-7-1986 1-8-1986 (Consideration)	3-25	3	Nil	Bill withdrawn by leave of the House.
14.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 32A</i>) by Shri Priya Ranjan Das Munshi.	1-8-1986	—	—	—	—	—	Pending

15. The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 29A</i>) by Shri Priya Ranjan Das Munsi.	1-8-1986	—	—	—	—	—	Pending
16. The Forest (Conservation) Amendment Bill, 1986 (<i>Amendment of section 2</i>) by Shri S.G. Gholap.	1-8-1986	—	—	—	—	—	Pending
17. The Constitution (Amendment) Bill, 1986 (<i>Substitution of new article for article 157</i>) by Shri Anoopchand Shah.	1-8-1986	—	—	—	—	—	Pending
18. The Setting up of a Super Thermal Power Station at Narasapur Bill, 1986 by Shri V. Sobhanadreeswara Rao.	1-8-1986	—	—	—	—	—	Pending
19. The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 38A, etc.</i>) by Shri Balasabeb Vikhe Patil.	1-8-1986	—	—	—	—	—	Pending
20. The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 335</i>) by Shri Balasabeb Vikhe Patil.	1-8-1986	—	—	—	—	—	Pending
21. The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 81, etc.</i>) by Shri Balasabeb Vikhe Patil.	1-8-1986	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
22.	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 163</i>) by Shri P. Kolandaivelu.	1-8-1986	—	—	—	—	—	Pending
23.	The Medical Termination of Pregnancy (Amendment) Bill, 1986, (<i>Amendment of sections 3 and 4</i>) by Shri Sharad Dighe.	1-8-1986	—	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1986 (<i>Insertion of new article 46A</i>) by Shri Syed Shahabuddin.	1-8-1986	—	—	—	—	—	Pending
25.	The Promotion of Secularism Bill, 1986 by Shri Syed Shahabuddin.	1-8-1986	—	—	—	—	—	Pending
26.	The Marriage with Foreign Nationals (Regulation and Registration) Bill, 1986 by Shri Syed Shahabuddin.	1-8-1986	—	—	0—07 minutes taken on introduction of Bills at S. Nos. 14 to 26.	—	—	Pending

27. The Widows' Pension Bill, 1985 by Shri Virdhi Chander Jain.	26-4-1985 (Earlier Session)	—	1-8-1986 14-8-1986 (Consideration)	2—41	18	Nil	Discussion on the motion for consideration not concluded. Pending.
28. The Child Labour (Benefit and Rehabilitation Fund) Bill, 1986 by Shri Anil Basu.	14-8-1986	—	—	—	—	—	Pending
29. The Dowry Prohibition (Amendment) Bill, 1986 (<i>Amendment of section 2</i>) by Shri Thampan Thomas.	14-8-1986	—	—	—	—	—	Pending
30. The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 45</i>) by Shri Thampan Thomas.	14-8-1986	—	—	—	—	—	Pending
31. The Indian Christian Succession Bill, 1986 by Shri Thampan Thomas.	14-8-1986	—	—	—	—	—	Pending
32. The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 3</i>) by Shri Shantaram Naik.	14-8-1986	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H. M.			
33.	The Forest (Conservation) Amendment Bill, 1986 (<i>Amendment of section 2</i>) by Shri Shantaram Naik.	14-8-1986	—	—	—	—	—	Pending
34.	The Public Grievances Bill, 1986 by Shri Shantaram Naik.	14-8-1986	—	—	—	—	—	Pending
35.	The Code of Criminal Procedure (Amendment) Bill, 1986 (<i>Amendment of section 113, etc.</i>) by Shri Somnath Rath.	14-8-1986	—	—	0—04 minutes taken on introduction of Bills at S. Nos. 28 to 35.	—	—	Pending

SUMMARY

1. Bills pending at the end of the last session	...	142
2. Bills introduced	...	32
3. Bills discussed	...	3
4. Bills withdrawn	...	2
5. Bills negatived	...	Nil
6. Bills part-discussed	...	1
7. Bills pending at the end of the Session <i>vide</i> para No. 1266 of the Bulletin-Part II dated 3-9-86.	...	172

3. CALLING ATTENTION

Sl. No.	Brief Subject	Name of Member who called attention	Name of Minister/Date of statement	Time taken H. M.
1	2	3	4	5
1.	Situation arising out of the continued strike by textile mill workers in Delhi since 28th May, 1986 and the steps taken by the Government to resolve the issues involved therein.	Shri C. Janga Reddy	Shri P.A. Sangma 18-7-1986	0 47
2.	Situation arising out of the failure of the Jute Corporation of India to purchase raw jute directly from jute growers and the steps taken by the Government in that regard.	Shri Saifuddin Chowdhary	Shri Khursbid Alam Khan 22-7-1986	0 44
3.	Situation arising out of the acute power shortage in various parts of the country and the action taken by the Government in that regard.	Shri Zainul Basber	Shri Vasant Satbe 23-7-1986	1 05
4.	Situation arising out of floods, drought and other natural calamities in various parts of the country and steps taken by the Government in that regard.	Shri Virjhi Chander Jain	Shri G. S. Dhillon 24-7-1986	1 11
5.	Situation arising out of the settlement on Mizoram.	Shri C. Madhav Reddy	Shri Buta Singh 29-7-1986	1 09

6. Situation arising out of the Chinese intrusion into Indian territory and construction of a helipad in the Sumdorong Chu valley area of Tawang District in Arunachal Pradesh.	Shri Dharam Pal Singh Malik	Shri P. Shiv Shanker	1	12
7. Reported decision of the Government of India to set up a joint venture Company with 51 per cent NRI equity and 49 per cent Indian public sector equity to provide consultancy service to the latter thereby undermining its technological capabilities and the steps taken by the Government in that regard.	Shrimati Geeta Mukherjee	Prof. K.K. Tewari	1	36
8. Proposal to set up a joint venture unit under a collaboration agreement between M/s. Pepsico Inc. of USA, the Punjab Agro Industries Corporation Ltd. and one of the Tata Group of Companies for manufacture of various processed foods including soft drink concentrates and reaction of the Government in regard thereto.	Shri Harish Rawat	Shri M. Aruna-chalam	0	44
9. Situation arising out of the large scale advances made by banks to Reliance and other Industries against the security of their own shares/debentures and the steps taken by the Government in that regard.	Dr. Chinta Mohan	Shri Janardhan Poojary	0	54
10. Serious situation arising out of unprecedented floods and cyclone in Andhra Pradesh, Kerala and other parts of the country and the steps taken by the Government in that regard.	Dr. Chinta Mohan	Shri Yogendra Makwana	1	22

22-8-1986

4. DIVISIONS

Number of Divisions held	...	9
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5. FINANCIAL BUSINESS

General Budget

Subject	Date of presentation	Date (s) of discussion	Time taken
Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.	28-7-1986	4-8-86	H. M. 7 33
		6-8-86	
		7-8-86	

6. LEAVE OF ABSENCE

Sl. No.	Name of Members	Period for which leave granted	Date when leave granted
1.	Shri B. B. Ramaiah	25th April to 7th May, 1986.	7-8-1986
2.	Shrimati Indumati Bhattacharyya	24th April to 8th May, 1986. and 17th July to 14th August, 1986.	
3.	Shri A. Senapati Gounder	24th April to 7th May, 1986.	
4.	Prof. Ramkrishna More	17th April to 7th May, 1986.	
5.	Shri Srikanta Datta Narasimharaja Wediyar	21st April, to 8th May, 1986.	
6.	Ch. Rahim Khan	28th July to 14th August, 1986.	
7.	Shri Charan Singh	17th July to 14th August, 1986.	
8.	Shri Sakem I. Shervani	29th July to 14th August, 1986.	
9.	Shri Gangadhar S. Kochan	21st July to 14th August, 1986.	

7. MOTIONS

(i) Motion under Rule 342

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date of discussion	Time taken	Ministry/ Department concerned	Remarks
1.	Present situation in South Africa.	342	Shri Eduardo Faleiro	7-8-86	2 25 H. M.	External Affairs	—

(H) Motion under Rule 388 for suspension of Rule

Sl. No.	Brief Subject	Member who moved	Date on which motion moved	Time taken	Remarks
1.	Suspension of proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Fifty-third Amendment) Bill, 1986 and the State of Mizoram Bill, 1986 in as much as these are dependent on each other.	Shri Bula Singh	5-8-1986	H. M. 0 01	Adopted

(iii) Motion for Modification of Statutory Rules and Regulations

Sl. No.	Brief Subject	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
				H. M.		
1.	Annulment of Notification No. S. O. 2242 exempting "Churhat Children's Welfare Society" from Income-tax issued in exercise of the powers conferred by sub-clause (iv) of clause 23C of section 10 of the Income-tax Act, 1961, published in the Gazette of India dated 14-6-86, laid on the Table of the House on 18-7-1986.	Shri K. P. Unnikrishnan	22-8-86	2 30	Finance	Negative

8. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which Obituary reference made.	Time taken
				H. M.
1.	Shri Vairavan Seruvai (Member, Second Lok Sabha)	4-5-1986		
2.	Shri Om Prakash Tyagi (Member, Sixth Lok Sabha)	10-5-1986		
3.	Dr. K. L. Rao (Member, Fifth Lok Sabha)	18-5-1986		
4.	Shri Joginder Sen (Member, Second Lok Sabha)	16-6-1986		
5.	Shri Nand Kishore Das (Member, Provisional Parliament)	28-6-1986	17-7-1986	0 12
6.	Shri C. H. Bhabha (Member, Constituent Assembly)	29-6-1986		
7.	Shri Jagjivan Ram	6-7-1986		
8.	Shri Chandra Shekhar Singh	9-7-1986		
9.	Shri Laxmi Narayan Bhanja Deo (Member, Third Lok Sabha)	9-7-1986		
10.	Mr. Le Doan (General Secretary of Communist Party of Vietnam)	10-7-1986		
11.	Shri Shrikaran Sharda (Member, Sixth Lok Sabha)	20-7-1986	25-7-1986	0 02

12. Shri Budha Singh Uttiya (Member, Third Lok Sabha)	29-5-1986		
13. Prof. Satya Deo Singh (Member, Seventh Lok Sabha)	17-7-1986	0	02
14. Shri P. Y. Deshpande (Member, Provisional Parliament)	26-7-1986		
15. Shri Y. Eswara Reddy (Member, Fifth Lok Sabha)	3-8-1986	0	02
16. General A. S. Vaidya (Ex-Chief of Army Staff)	10-8-1986		
17. Shri Malaichamy Thevar (Member, Third Lok Sabha)	9-8-1986	0	07
	22-8-1986	0	02

*Sitting Members.

9. PAPERS LAID ON THE TABLE

(i) By Government	...	673
(ii) By Private Members	...	1

10. PETITION

Presented by Member	...	One
---------------------	-----	-----

11. QUESTIONS

(b) Starred Questions

(a) Number of questions put down in Question Lists for Oral answers	...	428*
(b) Number of questions Orally answered	...	136
(ii) Short-Notice Questions put down for oral answers	...	1
(a) Number of Short Notice Questions orally answered	...	1
(iii) Number of questions for which written answers were laid including those put down for oral answers but not reached	...	4664**

*Includes 8 Starred Questions postponed/deleted/transferred.

**Includes 78 Unstarred Questions deleted/withdrawn/transferred from one Ministry to another.

(iv) Half-an-Hour Discussion arising out of answers to questions

Sl. No.	Brief Subject	Name of the Members who raised the discussion	Date	Ministry/ Department	Time taken Hrs. Mins.
1.	Deficit in the Delhi Development Authority	Dr. G. S. Rajhans	25.7.86	Urban Development	1 21
2.	Report of United Nations Environment Programme on Water shortages	Sh. Mool Chand Daga	6.8.86	Water Resources	1 08
3.	Rehabilitation of persons displaced from Pakistan	Kumari Mamata Banerjee	8.8.86	Home Affairs	0 40
4.	Shifting of NTPC Unit from Muradnagar to Dadri	Sh. K.N. Singh	20.8.86	Energy	0 35

12. RESIGNATION BY MEMBER

Name	State	Constituency	Date from which resignation took effect	Date of issue of notification in Gazette/ Publication in Bulletin.	Date of announce- ment in the House
Shri S.B. Chavan	Maharashtra	Nanded	21-7-1986	21-7-1986	22-7-1986

13. RESOLUTIONS

(1) Resolution placed before the House by the Speaker

Sl. No.	Subject	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1.	Condemnation of the inhuman policy of apartheid of the racist regime of South Africa.	Placed before the House by the Speaker	7-8-86	0 03	External Affairs	Adopted

(ii) Government Resolutions

Sl. No.	Subject	Name of Member who moved	Date of moving and Discussion	Time Taken		Ministry/ Department concerned	Remarks
				H	M		
1.	Approval of the Programme of Action on the National Policy on Education, 1986, laid on the Table on 8-8-1986.	Shri P.V. Narasimha Rao	21-8-86	5	21	Human Resource Development	Adopted

(iii) Statutory Resolutions

Sl. No.	Subject	Article/ Section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
*1.	Disapproval of the Com- missions of Inquiry (Amend- ment) Ordinance (Ordinance No. 6 of 1986).	Art. 123	Prof. Madhu Dandavate	28-7-86 29-7-86 30-7-86	5 35	Home Affairs	Negated
2.	Approval of the Notification of the Government of India in the Ministry of Home Affairs No. S.O. 260(E) dated 15-5-86 by which it has been notified that it is not expedient in the in- terest of the security of the State and in the public in- terest to lay before the House of the People the reports submitted to the Central Government on 19-11-85 and 27-2-86 by Justice M.P. Thakkar.	Section 3(6) of the Com- missions of Inquiry Act, 1952	Shri P. Chidam- baram	30-7-86	0 25	Home Affairs	Adopted

* Discussed alongwith the motion for consideration of the Commissions of Inquiry (Amendment) Bill, 1986.

(iv) Private Members' Resolutions

Sl. No.	Subject	Name of member who moved	Date (s) of moving and discussion	H	M	Time taken	Ministry/ Department	Remarks
1.	Conferment of same rights as enjoyed by Indian citizens on persons of Indian origin living abroad.	Shri Balwant Singh Ramoowalia	25-4-1986 (Earlier Session) 25-7-1986	1	42	(excluding 46 minutes taken during Fifth Session)	Home Affairs	Withdrawn by leave of the House.
2.	Growth of rural economy.	Shri D.N. Reddy	25-7-1986 8-8-1986	3	11		Planning	Discussion not concluded.

14. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of members who raised the discussion	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	Communal situation in various parts of the country.	193	Prof. Madhu Dandavate	21-7-86 22-7-86 23-7-86 24-7-86	12 04	Home Affairs	
2.	Situation in Punjab.	193	Prof. Madhu Dandavate	28-7-86 29-7-86	5 25	Home Affairs	
3.	Economic situation in the country in the context of the new fiscal policies.	193	Shri C. Madhav Reddy	4-8-86 6-8-86	5 20	Finance	
4.	Recent railway accidents.	193	Prof. Madhu Dandavate	8-8-86	2 32	Transport	

15. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcement/Reference

Sl. No.	Subject	By Whom	Date
1.	Appointment of a Committee of Parliament to advise the Chairman of Rajya Sabha and the Speaker of Lok Sabha on the question of pay structure applicable to officers and staff of Rajya Sabha and Lok Sabha Secretariats—(Announcement).	Speaker	21-7-1986
2.	41st Anniversary of bombing of Hiroshima and homage to the victims of the first atomic bomb explosion—(Reference).	Speaker	6-8-1986

16. STATEMENTS

(I) *Suo-motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subjects	Name of the Minister	Date	Time taken	
1	2	3	4	5	
				H	M
1.	Chinese intrusion into Indian territory.	Shri P. Shiv Shanker	18-7-86	0	04
2.	Collapse of Bridge over river Mandovi near Panaji, Goa.	Shri Rajesh Pilot	18-7-86	0	03
3.	Government business for the week commencing the 21st July, 1986.	Shri H.K.L. Bhagat	18-7-86	0	21
*4.	Memorandum of Settlement on Mizoram.	Shri Ghulam Nabi Azad	21-7-86	0	12
5.	Collision between 28 Up Gorakhpur-Hatia Express and BPTG goods train at Gomoh station of Eastern Railway on 21-7-86.	Smt. Mohsina Kidwai	21-7-86	0	02
6.	Commonwealth Games	Shri Eduardo Faleiro	21-7-86	0	02
7.	Government business for the week commencing the 28th July, 1986.	Shri H.K.L. Bhagat	25-7-86	0	21
8.	Incident which took place on 25th July, 1986 in district Faridkot (Punjab).	Shri Ghulam Nabi Azad	25-7-86	0	01
9.	Racism and apartheid in South Africa.	Shri P. Shiv Shanker	28-7-86	0	09

* Also laid on the Table a copy each of the Memorandum of Settlement and sequence of events.

1	2	3	4	5	
				H	M
10.	Further information regarding incidents which took place on 25th July, 1986 in District Faridkot (Punjab).	Shri P. Chidambaram	28-7-86	0	04
11.	Incidents which occurred in some parts of Delhi on 26th July, 1986.	Shri P. Chidambaram	28-7-86	0	02
12.	Law and order problem in Darjeeling arising out of agitation by Gorkha National Liberation Front on 27 July, 1986.	Shri P. Chidambaram	28-7-86	0	04
13.	Discovery of oil at Kaikalur in Andhra Pradesh.	Shri Narayan Datt Tiwari	30-7-86	0	03
14.	Extension of time for completion of the inquiry and submission of report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.	Shri P. Chidambaram	30-7-86	0	01
15.	Scheme for compounding of offences and settlement of court cases relating to Customs & Central Excise Duties.	Shri Janardhana Poojary	1-8-86	0	05
16.	Government business for the week commencing the 4th August 1986.	Shri H.K.L. Bhagat	1-8-86	0	17
17.	Administered Price Policy.	Shri Vishwanath Pratap Singh	4-8-86	0	01

Matters Under Rule 377

1	2	3			
18.	Collision between the parted portion of a goods train and 162 down Amritsar-Tatanagar Express between Garwa Road and Tolra stations on Garwa Road-Barka Khana section of Eastern Railway on 6-8-1986.	Shri Rajesh Pilot	6-8-86	0	01
19.	Interim relief to the workers in Sugar Industry.	Shri P.A. Sangma	6-8-86	0	02
20.	Strengthening of the Public Distribution System and Consumer Cooperatives in Mizoram.	Shri H.K.L. Bhagat	7-8-86	0	01
21.	Explosion in Hansalaya building, New Delhi on the evening of 6th August, 1986.	Shri P. Chidambaram	7-8-86	0	03
22.	Further information regarding collision between the parted portion of a goods train and 162 Dn. Amritsar-Tatanagar Express between Garwa Road and Tolra Stations on Garwa Road-Barka Khana section of Eastern Railway on 6th August, 1986.	Smt. Mohsina Kidwai	7-8-86	0	05
23.	Chinese intrusion in Sundorong Chu Valley.	Shri K.R. Narayanan	8-8-86	0	03
24.	Government business for the week commencing the 11 August, 1986.	Shri H.K.L. Bhagat	8-8-86	0	17

1	2	3	4	5	
				H,	M,
25.	Assassination of General A.S. Vaidya, former Chief of Army Staff at Pune on 10th August, 1986.	Shri Ghulam Nabi Azad	12-8-86	0	05
*26.	Simplification and Rationalisation of Direct Tax Laws.	Shri Vishwanath Pratap Singh	14-8-86	0	03
27.	Flood situation in various parts of the country.	Shri G.S. Dhillon	14-8-86	0	05
†28.	Prime Minister's visit to London and Mexico.	Shri Rajiv Gandhi	14-8-86	0	10
29.	Correcting certain information given by the Minister in Lok Sabha on 18th July, 1986 during the debate on the Beedi & Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (Amendment of Section 2 etc.) by Shri Ajit Kumar Saha.	Shri P.A. Sangma	14-8-86	0	01
30.	Government Business for remaining part of the Session.	Shri H.K.L, Bhagat	14-8-86	0	18
31.	Pollution Control in Doon Valley.	Shri Z.R. Ansari	22-8-86	0	08

*Also laid on the Table a copy of Discussion Paper on Simplification and Rationalisation of Direct Tax Laws.

†Also laid on the Table a copy of each of the (i) Mexico Declaration and (ii) Document on verification measures issued at the Mexico Summit on 7th August, 1986.

(II) Matters Under Rule 377

(a) Details of Matters raised

Sl. No.	Subject	Name of member who raised the matter	Date	Time taken
1	2	3	4	5
			H. M.	
1.	Need to provide financial assistance to the State Government of Madhya Pradesh for construction of hostel and school buildings for Scheduled Caste students.	Km. Pushpa Devi	21.7.1986	0 09
2.	Need to set up a T.V. Centre at Balasore in Orissa during the 7th Plan period.	Shri Ananta Prasad Sethi		
3.	Need to instruct State Government of J & K to provide relief and assistance to the victims of flood and cloud bursts in the Karchey valley of Kargil district of Ladakh.	Shri P. Namgyal		
4.	Need to reconsider the recent increase in the demand draft service by Banks.	Shri J.P. Agarwal		
5.	Need to provide free lighting facility in the houses of Harijans and Adivasis in Chambal Division of Madhya Pradesh.	Shri Kamodi Lal Jatav		
6.	Need to upgrade the Railway station at Vedayapa in Andhra Pradesh.	Shri P. Panchalaiah		

1	2	3	4	5
				H. M.
7.	Need to bring forward an amendment to SRC Act to incorporate the recommendations of the Mahajan Commission on the Maharashtra-Karnataka border issue.	Shri V.S. Krishna Iyer		
8.	Need to rename 'Kittur Express' as "Kuttur Rani Channamma Express".	Shri G.S. Basavaraju		
9.	Need to make proper light arrangements and carry out necessary repairs on the National Highway No. 28A from Muzaffarpur to Nepal border.	Smt. Prabhawati Gupta		
10.	Need to set up a cultural centre at Mithila in North Bihar during Seventh Five Year Plan.	Dr. G.S. Rajhans	22,7,86	0 11
11.	Need to examine the feasibility of generating hydro-electricity in Pithoragarh district of Uttar Pradesh and to Provide sufficient funds to Uttar Pradesh Small Hydro-electricity Corporation.	Shri Harish Rawat		
12.	Need to set up urgently the proposed sponge iron plant at Vijayanagar in Karnataka.	Smt. Basavarajeshwar		
13.	Need to bring out legislation to ensure minimum wages and humane conditions of work to agricultural labourers in the country.	Shri Basudeb Acharia		

1	2	3	4	5
				H. M.
14.	Need to constitute the Cauvery Water Tribunal to solve Cauvery river dispute between Tamil Nadu and Karnataka.	Shri P. Kolandaivelu		
15.	Need to appoint a Committee for suggesting proper Indian names to the towns and villages of the Union territory of Goa, Daman and Diu.	Shri Shantaram Naik		
16.	Need to ensure that Scheduled Castes and Scheduled Tribes are provided employment in Government services in accordance with their reservation quota.	Shri Ram Pujan Patel		
17.	Need to provide more facilities to the woollen Carpet industry in the country particularly in Mirzapur, Bahdoi, Uttar Pradesh.	Shri Umakant Mishra	23.7.86	9 21
18.	Need to take steps to ensure admission of all students particularly girl students in colleges in Delhi.	Smt. Sunderwati Nawal Prabhakar		
19.	Need to allot Government land in Bikaner and Jaisalmer districts to the landless people of Ganganagar district of Rajasthan.	Shri Birbal		
20.	Regarding not to re-introduce the scheme of chartering of foreign vessels by the Ministry of Agriculture.	Shri K. Kunjambu		

1	2	3	4	5
				H. M.
21.	Need to take measures to end the strike of Junior doctors of Sir Sunderlal Hospital of Banaras Hindu University and also appoint a committee to make recommendations for the overall improvement in the working of the hospital.	Shri Zainul Basher		
22.	Need to establish central institute of Brackish Water Aquaculture at Muttukadu, Madras.	Dr. A. Kalanidhi		
23.	Need to regularise the services of extra-departmental postal employees.	Shri Ramashray Prasad Singh		
24.	Need to upgrade Jamia Millia Islamia to a full-fledged University.	Shri Aziz Qureshi		
25.	Need to review the policy regarding licensing of sugar industry.	Shri Balasabeb Vikhe Patil		
26.	Need to reduce tax on the bicycle and cycle rickshaw parts.	Shri Chintamani Jena	24.7.86	0 14
27.	Need to overcome the power crisis in Kerala by supplying power from Kalpakkam, Neyveli and Ramagundam power stations and from central quota.	Shri Mullappally Ramachandran		
28.	Need to take necessary measures to improve telephone service in Madhya Pradesh.	Shri Pratap Bhanu Sharma		

1	2	3	4	5
				H. M.
29.	Need to construct an overbridge over Rani Bazar Railway crossing in Bikaner city of Rajasthan,	Shri Manphool Singh Choudhary		
30.	Need to provide financial assistance to the flood affected people of Punjab particularly Faridkot district,	Shri Balwant Singh Ramoowalia		
31.	Need to take necessary measures to improve the living conditions of Bidi workers in Andhra Pradesh particularly in Tirupati,	Dr. Chinta Mohan		
32.	Need to provide more funds for the repairs of dilapidated roads of the borders of Jammu, Poonch and Rajouri districts and construction of a bridge over Aik Nallah near village Arnla, in Jammu district,	Shri Janak Raj Gupta		
33.	Need to give moral support to the democratic forces in Pakistan working for restoration of democracy,	Shri Zainul Basher	28.7.86	0 10
34.	Need to take permanent preventive measures to save Anantapur district of Andhra Pradesh from recurring famine,	Shri K. Ramachandra Reddy		
35.	Need to provide financial assistance to the Government of Orissa to meet heavy losses caused by floods,	Shri Sriballav Panigrahi		

1	2	3	4	5
				H. M.
36.	Need to take short-term as well as long term measures to meet power crisis in Delhi.	Shri Jai Prakash Agarwal		
37.	Need to clear cotton monopoly scheme proposed by the Maharashtra Government.	Shri Uttam Rathod		
38.	Need to increase rebate days from 30 to 60 for handloom sales in a year.	Shri P. Kolandavelu		
39.	Need to extend the Haldia-Allahabad National Waterway upto Kanpur.	Shri Jagdish Awasthi		
40.	Need to connect Giridhi with Kodarma and Kodarma with Hazaribagh by a railway line.	Shri Tilakdhari Singh		
41.	Need to send a team to Ahmednagar to assess the gravity of situation caused by drought and to render necessary relief to the farmers.	Shri Balasaheb Vikhe Patil	29,7.86	0 10
42.	Need to accelerate the process of setting up a "Navodya Vidyalaya" in rural area of district Alwar, Rajasthan.	Shri Ram Singh Yadav		
43.	Need to establish a centre for women's studies at Berhampur University of Orissa to carry on research studies on the development of women.	Shri Somnabth Rath		

1	2	3	4	5
				H. M.
44.	Need to provide adequate financial assistance to the State Government of Rajasthan for rendering relief to victims of heavy rains in Kota, Bundi, Jhalawar and other areas of Rajasthan.	Shri Shanti Dhariwal		
45.	Need to settle the long-standing demands of Gramin Bank employees.	Shri Hannan Mollah		
46.	Need to amend the handloom reservation order to protect the silk powerloom industry and handloom industry in Karnataka.	Shri V.S. Krishna Iyer		
47.	Need to take urgent steps to improve the deteriorating telephone services in Agra, Uttar Pradesh.	Shri Nihal Singh Jain		
48.	Need for early delimitation of Parliamentary and Assembly constituencies in Jammu and Kashmir.	Shri P. Namgyal	30.7.86	0 12
49.	Need to take steps to curb agitationist activities in the border areas of Karnataka and to ensure immediate implementation of Mahajan Commission's report.	Smt. Basavarajeshwari		
50.	Need to revise the provisions of the National Rural Employment programme.	Shri Viridhi Chander Jain		

1	2	3	4	5
				H. M.
51.	Need to lay double railway lines from Shoranur to Mangalore and also introduce automatic signalling system for the overall development of the Malabar region.	Shri Mullappally Ramachandran		
52.	Need to issue 'Cheque Passes' to all the freedom fighters in the country.	Shri Krishan Pratap Singh		
53.	Need to extend the broad-gauge line to Dibrugarh by diverting the railway route from Gauhati to Dibrugarh in Assam.	Shri Parag Chaliha		
54.	Need to take measures to return Gilgit manuscript to the Srinagar Museum.	Prof. Saif-ud-Din Soz		
55.	Need to set up 'Adivasi Development Authorities' in the areas having more than fifty per cent Adivasi population for overall development of Adivasis.	Shri Mohan Lal Jhikram		
56.	Need to discontinue the existing system of supplying food-stuffs in aluminium casseroles to the passengers travelling in trains and to re-introduce the previous system of supplying meals in 'thalis.'	Shri Ram Bhagat Paswan	31.7.86	0 12
57.	Need to make special efforts for the overall development of some very backward areas like Kalahandi and Phulbani of Orissa and Chhatisgarh of Madhya Pradesh.	Shri Jagannath Patnaik		

1	2	3	4	5
				H. M.
58.	Need to sanction sugar factories in cooperative Sector in Chandrapur Bhandara and Garchirol, districts of Vidarbha region in Maharashtra.	Shri Vilas Muttemwar		
59.	Need to constitute a tribunal to resolve the dispute regarding distribution of Cauvery river waters.	Smt. Vyjayanthimala Bali		
60.	Need to make provision of Rupees fifty crores per year by the Central Government for repairs and reconstruction of old buildings in Bombay.	Dr. Datta Samant		
61.	Need to rehabilitate the workers rendered jobless due to closure of several textile mills in Coimbatore and also to take-over these mills.	Shri C.K. Kuppuswamy		
62.	Need to change the site of the proposed bird sanctuary under Kabar Lake Scheme to Cheria, Baria-pur and Bakhari area of Begusarai district in Bihar.	Prof. Chandra Bhanu Devi		
63.	Need to initiate steps to settle the long pending border dispute between Maharashtra and Karnataka States.	Shri Sharad Dighe		
64.	Need to provide an additional amount of Rupees ten crores in the current budget for construction of Mathura-Alwar Broad-Gauge railway line.	Shri Ram Singh Yadav		

1	2	3	4	5
				H. M.
65.	Need to direct the Swatantra Bharat Mills, Delhi to provide alternate accommodation to their workers before demolishing their quarters.	Smt. Sunderwati Nawal Prabhakar		
66.	Need to give family planning incentives also to those persons who undergo operations after one child.	Shri P.M. Sayeed		
67.	Need to enquire into the alleged non-use of imported diagnostics and treatment equipment lying idle in Delhi hospitals.	Smt. Kishori Sinha		
68.	Need to construct another bridge on Muniyeru river in Krishna District, Andhra Pradesh on National highway No. 9.	Shri V. Sobhanadreeswara Rao	4.8.86	0 12
69.	Need to establish electronic industries in hilly regions of Uttar Pradesh.	Shri Harish Rawat		
70.	Need to allocate equal amount from I.R.D.P. funds to each M.P. and M.L.A. either blockwise or constituency-wise for the purpose of development of their respective areas.	Shri Mohd. Mahfooz Ali Khan		
71.	Need to send a committee of experts to survey areas in Ratua and Malda P. Ss of West Bengal which get inundated due to overflow of Fulahar river water.	Dr. Golam Yazdani		

1	2	3	4	5
			H. M.	
72.	Need for early completion of Kalinadi Hydro-electric Project stage II to overcome the power crisis in Karnataka.	Shri G.S. Basavaraju		
73.	Need to take effective measures to check the dowry system prevailing in the country.	Smt. Usha Rani Tomar		
74.	Need to bring about merger of all the four subsidiary General Insurance Companies into one Corporation.	Shri Shantaram Naik		
75.	Need to take urgent steps to start an Auto Exchange in the new building at Tellicherry, Kerala.	Shri Mullappally Ramachandran	5,8,86	0 08
76.	Need to give financial assistance to the State Government of Bihar to provide relief to the flood affected people of North Bihar.	Shri Kali Prasad Pandey		
77.	Need to reconsider the decision regarding shifting of Muzzaffarpur Carpet Weaving Training Centre to Gaya in Bihar.	Shri R.S. Khirhar		
78.	Need to set up agriculture-based cottage industries in the country particularly in Punjab to create employment opportunities for the rural youth.	Shri Balwant Singh Ramoowalia		

1	2	3	4	5
			H. M.	
79.	Need to introduce 10+2 pattern in all the Higher Secondary Schools in the country.	Shri Mohan Lal Jhikram		
80.	Need to handover the control of head works at Ropar, Harike and Ferozpur to Bhakra Beas Management Board to ensure regular and sufficient flow of water to Rajasthan and Haryana.	Shri Virbhi Chander Jain		
81.	Need to prevent pollution of drinking water caused due to effluents emanating from tanneries in and around Ranipet in Tamil Nadu.	Shri R. Jeevarathinam		
82.	Need to direct the State Government of Uttar Pradesh and Bihar to take up preventive measures to check the recurring menace of floods in these States.	Shri Madan Pandey	6.8.86	0 1 2
83.	Need to sanction schemes for the development of the backward tribal areas of the country.	Shri Manku Ram Sodi		
84.	Need to run more trains from Kalyan to Bombay V.T.	Shri S.G. Gholap		
85.	Need to complete the construction of second bridge over Hooghly at the earliest.	Shri Narayan Choubey		

1	2	3	4	5
				H. M.
86.	Need to provide financial assistance to the State Government of Karnataka for setting up proposed power generating plants in Karnataka.	Dr. V. Venkatesh		
87.	Need to clear Sone Canal project and to provide necessary finances for it.	Dr. C.P. Thakur		
88.	Need to direct the Government of Rajasthan to advance funds to the Government of Haryana for construction of the part of Ganga canal Link in Haryana.	Shri Birbal		
89.	Need to open more public call offices in Kalahandi, Bolangir, Phulbani and Ganjam districts of Orissa.	Shri Radhakanta Digal	7.8.86	0 09
90	Need to release natural gas for distribution to Bombay citizens through Bombay Gas Company.	Shri Sharad Dighe		
91.	Need to look into the grievances of the jute growers and the workers engaged in jute mills in the country.	Dr. Sudhir Roy		
92.	Need to start Navodaya Schools throughout the country at district level particularly in Andhra Pradesh.	Shri C. Janga Reddy		

1	2	3	4	5
				H. M.
93.	Need to entrust the work of assessing the crop losses under the Comprehensive Crop Insurance Scheme to Gram Panchayats.	Shri Sriballav Panigrahi		
94.	Need to start a "free trade zone" centre at Tirupati.	Dr. Chinta Mohan		
95.	Need to make the Crop Loan Insurance Scheme applicable to all crops in the drought prone areas.	Shri Balasaheb Vikhe Patil		
96.	Need to provide employment to at least one person of each family displaced due to acquisition of their lands for Singrauli Project in Madhya Pradesh.	Shri Ram Pyare Panika		
97.	Need to take stringent measures to check the widespread use of intoxicants in the country, particularly among the students.	Smt. Usha Rani Tomar	12.8.86	0 14
98.	Need to take necessary measures to improve the deteriorating telephone services in Calcutta.	Smt. Phulrenu Guha		
99.	Need to make provision of adequate funds for the construction of school buildings in the country.	Shri Mohanlal Jhikram		
100.	Need to make provision of special quota of seats for MLAs in the Railways.	Shri Gopal Krishna Thota		

1	2	3	4	5
				H. M.
101.	Need to construct an embankment on 'Bari Gandak' near Piprasy in Bihar to check the river erosion and the resultant destruction of property worth crores of rupees in Deoria district.	Shri Ram Nagina Mishra		
102.	Need to consider the techno-economic viability of an integrated LTC plant and formed Coke industry using CFR process.	Shri Saifuddin Chowdhary		
103.	Need for early commissioning of television relay station in Kanyakumari district of Tamil Nadu.	Shri N. Dennis		
104.	Need to open a railway zonal office in Bihar.	Prof. Chandra Bhanu Devi		
105.	Need to allot the waste lands on lease to Harijans and tribals in Morena district of Madhya Pradesh.	Shri Kamodi Lal Jatav		
106.	Need to refrain from increasing the standard rent of government accommodation following the Pay Commission's Report.	Shri Mahendra Singh	13.8.86	0 12
107.	Need to draw up a scheme for the preservation of cultural heritage and development of Mathura and Vrindavan.	Shri Manvendra Singh		

1	2	3	4	5
				H M
108.	Need to run Delhi-Puri express daily and to rationalise the time schedule of Nilanchal Express.	Sbri Braja Mohan Mohanty		
109.	Need to allocate sufficient funds for laying of double railway line between Tambaram and Chinglepet in Tamil Nadu.	Dr. S. Jagathra-shakan		
110.	Need to remove ban on recruitment and to commission the Vest manufacturing unit in the Ordnance clothing factory at Avadi.	Dr. A. Kalanidhi		
111.	Need to open the branches of Bank of Maharashtra in Orissa during the current financial year.	Shri Chintamani Panigrahi		
112.	Need to give exhaustive coverage to parliamentary proceedings on Door-darshan and AFR.	Shri Shantaram Naik		
113.	Need to set up a nuclear power plant in West Bengal.	Shri Asutosh Law		
114.	Need to send a team of Railway officials to examine the possibility of providing more facilities to railway commuters of Nagpur City.	Shri Banwari Lal Purohit		
115.	Need to sanction Rs. 50 crores to the State Government of Andhra Pradesh to take up relief measures in the flood affected areas.	Dr. Chinta Mohan		

1	2	3	4	5
				H, M.
116.	Need to increase financial assistance to the State Government of Assam to implement flood control projects.	Shri Muhiram Saikia		
117.	Need to take necessary measures to improve the condition of cotton growers.	Shri Digvijay Sinah		
118.	Need to start drilling at Jaiselmer, Jodhpur and Bikaner in Rajasthan, for the discovery of Oil and Gas.	Shri Virdhi Chander Jain	20.8.86	0 11
119.	Need to construct a fly-over at Saifabad railway crossing in Barabanki district of Uttar Pradesh.	Shri Kamla Prasad Rawat		
120.	Need to recognise 'Dhobi' community as a Scheduled Caste in all parts of Madhya Pradesh.	Shri K.N. Pradhan		
121.	Need to take necessary measures to save the tea industry in Kerala and to take measures to export tea from Cochin market.	Prof. P.J. Kurien		
122.	Need to make necessary legal provision regarding donation of Kidneys after death.	Smt. Kishori Sinha		
123.	Need to give financial assistance to the State Government of Himachal Pradesh to provide relief to the fruit growers whose crops have been destroyed by heavy hail storm.	Shri K.D. Sultanpuri		

1	2	3	4	5
				H M
108.	Need to run Delhi-Puri express daily and to rationalise the time schedule of Nilanchal Express.	Shri Braja Mohan Mohanty		
109.	Need to allocate sufficient funds for laying of double railway line between Tambaram and Chinglepet in Tamil Nadu.	Dr. S. Jagathra-shakan		
110.	Need to remove ban on recruitment and to commission the Vest manufacturing unit in the Ordnance clothing factory at Avadi.	Dr. A. Kalanidhi		
111.	Need to open the branches of Bank of Maharashtra in Orissa during the current financial year.	Shri Chintamani Panigrahi		
112.	Need to give exhaustive coverage to parliamentary proceedings on Door-darshan and ANK.	Shri Shantaram Naik		
113.	Need to set up a nuclear power plant in West Bengal.	Shri Asutosh Law		
114.	Need to send a team of Railway officials to examine the possibility of providing more facilities to railway commuters of Nagpur City.	Shri Banwari Lal Purohit		
115.	Need to sanction Rs. 50 crores to the State Government of Andhra Pradesh to take up relief measures in the flood affected areas.	Dr. Chinta Mohan		

1	2	3	4	5
			H, M.	
116.	Need to increase financial assistance to the State Government of Assam to implement flood control projects.	Shri Muhiram Saikia		
117.	Need to take necessary measures to improve the condition of cotton growers.	Shri Digvijay Sinah		
118.	Need to start drilling at Jaiselmer, Jodhpur and Bikaner in Rajasthan, for the discovery of Oil and Gas.	Shri Virdhi Chander Jain	20,8,86	0 11
119.	Need to construct a fly-over at Saifabad railway crossing in Barabanki district of Uttar Pradesh.	Shri Kamla Prasad Rawat		
120.	Need to recognise 'Dhobi' community as a Scheduled Caste in all parts of Madhya Pradesh.	Shri K.N. Pradhan		
121.	Need to take necessary measures to save the tea industry in Kerala and to take measures to export tea from Cochin market.	Prof. P.J. Kurien		
122.	Need to make necessary legal provision regarding donation of Kidneys after death.	Smt. Kishori Sinha		
123.	Need to give financial assistance to the State Government of Himachal Pradesh to provide relief to the fruit growers whose crops have been destroyed by heavy hail storm.	Shri K.D. Sultanpuri		

1	2	3	4	5
			H. M.	
124.	Need to take necessary measures to improve the banking services in the country.	Shri Anoopchand Shah		
125.	Need to release more money to rehabilitate the persons displaced due to the construction of the National Aluminium Co. in Damarjodi in Orissa.	Shri K. Pradhani		
126.	Need to set up a hospital on the pattern of All India Institute of Medical Sciences in Mithila region in Bihar in collaboration with the Government of Nepal.	Dr. G.S. Rajhans	21.8.86	0 11
127.	Need to keep in abeyance the order of denotification of Sri Durga Cotton Spinning and Weaving Mills Ltd., Hooghly, West Bengal and also consider its nationalisation.	Shri Anil Basu		
128.	Need to render financial assistance to the State Government of Bihar for setting up a University in North-East Bihar.	Shri Syed Shababuddin		
129.	Need to ensure early payment of pension, provident fund etc. to the pensioners and take stern action against employees responsible for causing delay in such payment.	Shri Mohanlal Jhikram		

1	2	3	4	5
			H. M.	
130.	Need to open Navodaya Schools in Pithoragarh and Almora districts of Uttar Pradesh.	Shri Harish Rawat		
131.	Need to connect various important centres in Orissa by Vayudoot service.	Shri Somnath Rath		
132.	Need to withdraw the latest Rules regarding cancellation charges for railway tickets.	Shri S.G. Gholap		
133.	Need to ensure equal wages for equal work for men and women engaged in tea gardens in Assam and other parts of the country.	Dr. (Smt.) Phulrenu Guha		
134.	Need to take drastic steps to augment the supply of articles of daily necessities in cities like Bombay.	Sbri sharad Dighe	22.8.86	0.33
135.	Need to take necessary measures to prevent leakage of Chlorine gas in Orient Paper Mills, Brajrajnagar in Orissa.	Shri Sriballav Panigrahi		
136.	Need to rescind the order regarding shifting the office of the Chief Regional Executive, Tea Board from Colmbatore to Cooner.	Shri P. Kollandaivelu		
137.	Need to provide STD facilities between Canning town and Calcutta during the current plan period.	Shri Sanat Kumar Mandal		

1	2	3	4	5
				H. M.
138.	Need to give adequate compensation to the farmers whose lands are acquired by the Government in Delhi.	Shri Bharat Singh	}	
139.	Need to monitor the poverty amelioration work programme in the district of Koraput in Orissa.	Shri Chintamani Panigrahi		
140.	Need to take necessary measures and provide adequate financial assistance for rendering reliefs to the victims of heavy rains in Kota, Bundi, Keshorai Patan and other areas of Rajasthan.	Shri Shanti Dhariwal		
141.	Need to give early clearance to the construction of proposed dam on the Subarnarekha at Bhasra-ghat in Midnapur, West Bengal.	Shri Narayan Choubey		
142.	Need to provide funds to the State Government of Rajasthan for water supply schemes in Alwar district.	Shri Ram Singh Yadav		
143.	Need to enforce Land Ceiling Act in the country.	Shri Ramashray Prasad Singh		
144.	Need to take necessary measures to check underground water pollution in the country particularly in various districts of Uttar Pradesh.	Shri Jagdish Awasthy		

1	2	3	4	5
				H. M.
145.	Need to provide relief to the people of Chhattisgarh region of Madhya Pradesh, who are faced with famine conditions.	Dr. Prabhat Kumar Mishra		
146.	Need to redress the grievances of the officers of Indian Economic Service.	Shri Saifuddin Choudhury		
147.	Need to send a central team to assess the damage caused by cloud-bursts and heavy rains in Ladakh and Leh districts of Jammu and Kashmir and take remedial measures urgently.	Shri P. Namgyal		
148.	Need to ensure early sanction of licence to various Nationalised Banks and Gramin Banks by the Reserve Bank of India for opening of their Branches in Hamirpur, Bilaspur and Una districts of Himachal Pradesh.	Prof. Narain Chand Parashar		
149.	Need to approve the irrigation projects proposed for Gosikhurd Chondrapur Garhchiroli and Bhandara in Vidarbha region of Maharashtra.	Shri Vilas Muttemwar		

*(b) Position regarding receipt of Replies from
Ministers concerned as on 15-10-1986*

First Session

(15th January, 1985 to 30th January, 1985)

As on	Total number of matters raised	Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
1	2	3	4
15-10-1986	61	52	85.2%

Second Session

(13th March, 1985 to 20th May, 1985)

15-10-1986	351	304	86.6%
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Third Session

(23rd July, 1985 to 29th August, 1985)

15-10-1986	158	121	76.6%
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Fourth Session

(18th November, 1985 to 20th December, 1985)

15-10-1986	150	117	78%
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Fifth Session

(20th February, 1986 to 8th May, 1986)

15-10-1986	330	230	70%
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**17. STATEMENT SHOWING TIME TAKEN ON
VARIOUS KINDS OF BUSINESS**

Business	Time taken	Percentage to the total time taken
	H. M.	
BILLS		
(a) Government Bills	*52 26	33.3
(b) Private Members' Bills	7 30	4.8
BUDGET		
General Budget	7 33	4.8
CALLING ATTENTION NOTICES (Rule 197)	10 44	6.8
DISCUSSIONS		
(a) Half-an-Hour Discussion (Rule 55)	3 44	2.3
(b) Short Duration Discussions (Rule 193)	25 21	16.1
MATTERS UNDER RULE 377	3 41	2.3
MOTIONS		
(a) Motion under Rule 342	2 25	1.5
(b) Motion under rule 388	0 01	—
(c) Motion for modification of statutory Rules and Regulations.	2 30	1.6
QUESTIONS	19 30	12.4
RESOLUTIONS		
(a) Government Resolutions	5 24	3.4
(b) Statutory Resolutions	*0 25	0.3
(c) Private Members' Resolutions	4 53	3.1
STATEMENTS (Rule 372)	3 00	1.9
OTHER MATTERS such as Oath or Affirmation, Papers laid on Table, Questions of Privileges, Obituary References, Points of Orders, Personal Explanations, etc.	8 31	5.4
	157 38	100.0

*Joint discussion took place on Statutory Resolution [*vide* Statement No. 73 (iii) SI, No. 1] and Motion for Consideration of the connected Government Bill [*vide* Statement No. 2 (i) SI, No. 1]. Time taken on joint discussion has been shown under Government Bills.